

ITEM NO.16

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C).....of 2016
CC No. 3774/2016

(Arising out of impugned final judgment and order dated
04/05/2015 in WPC No. 25200/2015 passed by the High Court Of
Judicature at Allahabad)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

SUNIL KUMAR RAJPOOT AND ORS.

Respondent(s)

I.A. 1/2016(with c/delay in filing SLP and office report)

Date :08/04/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Dr. Ritu Bhardwaj, Adv.
Ms. Saroj Bala, Adv.
Mr. Shreekant N. Terdal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned
counsel for the petitioners, list after four weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Sharda Kapoor]
Court Master